

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

SIXTIETH REPORT

(Presented on 8-3-1989)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixtieth Report.

2. The Committee met on 7 March, 1989 for—

- I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1989 (*Amendment of articles 123 and 213*) by Shri V. S. Krishna Iyer.
 - (2) The Constitution (Amendment) Bill, 1989 (*Insertion of new article 29A, etc.*) by Shri Ramashray Prasad Singh.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1989 (*Amendment of articles 123 and 213*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend articles 123 and 213 of the Constitution with a view to provide that the President or the Governor of a State shall not promulgate Ordinances after they have issued orders summoning the Houses of Parliament or the House or each House of the State Legislature, respectively.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1989 (*Insertion of new article 29 A, etc.*) by Shri Ramashray Prasad Singh.

The Bill seeks to amend the Constitution with a view to provide that all children shall have the right to free education until they complete the age of eighteen years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to two Bills specified in Appendix.

[P.T.O.]

5. After considering all aspects of the Bills, the Committee recommend that both the Bills referred to in Appendix be placed in category 'A'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Sarvashri V. S. Krishna Jyer and Ramashray Prasad Singh be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
March 7, 1989
Phalgun 16. 1910 (Saka)

M. THAMBI DURAI,
Chairman.
Committee on Private Members'
Bills and Resolutions.

A P P E N D I X

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recom- mended	Time recommended
1	2	3	4	5
1.	The Fair Price Shops (Regulation) Bill, 1989 by Shri G.S. Basavaraju.	2 of 1989	A	2 hours
2.	The Agricultural Produce Prices Fixation Bill, 1989 by Shri Uttam Rathod.	3 of 1989	A	2 hours